

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
MYTRAH ENERGY (INDIA) PRIVATE LIMITED**

1.	Name of corporate debtor	MYTRAH ENERGY (INDIA) PRIVATE LIMITED
2.	Date of Incorporation of corporate debtor	12/11/2009
3.	Authority Under Which corporate debtor Is Incorporated / Registered	RoC-Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN : U40108TG2009PTC065804
5.	Address of the Registered Office and Principal Office (if any) of corporate debtor	8TH FLOOR, Q CITY, SURVEY NO. 109, GACHIBOWLI NANAKRAMGUDA VILLAGE, SERILINGAMPALLY MANDAL HYDERABAD TG 500032 .
6.	Insolvency commencement date in respect of corporate debtor	Date of Order : 28.06.2023 (Order Copy made available on: 30.06.2023)
7.	Estimated date of closure of insolvency resolution process	27.12.2023
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Pesaladinne Madhusudan Reddy IBBI/IPA-002/IP-N00926/2019-2020/12982
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	502, Tirumala Classic Apts, St No 3, West Maredpally, Secunderabad, Hyderabad-500026, Email: pmreddy2000@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	c/o JDP Corporate Advisors Private Ltd Unit 3B, 6-3-569/2, 3rd floor, Kamadhenu, Rockdale compound, Beside Eenadu office, Somajiguda, Hyderabad 500 082 Email: cirp.mytrah@gmail.com
11.	Last date for submission of claims	14.07.2023
12.	Classes of creditors, if any, under clause(B) of sub-section (6a) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	Web link: https://ibbi.gov.in/downloads Physical Address: As given in Col.10 above.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the MYTRAH ENERGY (INDIA) PRIVATE LIMITED on 28.06.2023 (Order Copy made available on: 30.06.2023.)

The creditors of MYTRAH ENERGY (INDIA) PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 14.07.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date :01.07.2023

Name and Signature of Interim Resolution Professional

Place :HYDERABAD

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Pesaladinne Madhusudan Reddy
IBBI/IPA-002/IP-N00926/2019-2020/12982

AFA valid upto 08.01.2024